Central Administrative Tribunal Ernakulam Bench

Dated Thursday the eighth day of June One thousand, nine hundred and eighty nine

Present

Hon *ble Shri NV Krishnan, Administrative Member

DA 130/89

1 TD Jose
2 KN Gopi
3 PK Viswanathan
4 CK Ramesh Babu
5 K Vijayakrishnan
6 S Santhanalakshmi : Applicants

Vs

- 1 Union of India rep. by the General Manager (Personnel) Southern Railway, Park Town, Madras
- The Senior Divisional Electrical Engineer Southern Railway, Palghat.
- Senior Divisional Electrical Engineer, Southern Railway, Trivandrum
- The Divisional Railway Manager
 Southern Railway, Trivandrum : Respondents
- Divisional Personnel Officer

 Southern Railway, Palghat.

 M/s K Vijayan & PK Madhusoodhanan

 Mrs. Sumathi Dangapani.

 Counsel of Respondents

ORDER

Having heard counsel of either parties, it is felt that the application can be disposed of without calling for a reply from the respondents. The application is to issue a direction to the respondents to consider and dispose of the representation dated 25.10.88 of the sixth applicant to the newly added fifth respondent, as well as other similar representations that may have been filed by the other applicants. The representation at Annexure-II relates to payment of arrears of overtime allowance, which is also the prayer of other applicants.

- The counsel for the respondents do not have any objection if the matter is disposed of by issuing a direction to Respondent No.5 to consider the representation of Applicant No.6 as well as the representations that may have been made by the others.
- Accordingly, Respondent No.5 is directed to dispose of the representation dated 25.10.88 of Applicant No.6 within a period of three months from the date of receipt of this order. The Respondent No.5 is further directed to dispose of similar representations, if any, filed by Applicants No.1 to 5. In any case, where directed to may file their representations to Respondent No.5 within two weeks from to-day, and, Respondent No.5 shall dispose of these applications also within a period of three months.
- Considering the circumstances of the case, the applicants are directed to furnish to Respondent No.5 all particulars which are relevant for the disposal of their representations and Respondent No.5 will also refer to official records in his custody for the purpose of such disposal. The O.A. is disposed of accordingly.
- There will be no order as to costs.

(NV Krishnan)
Administrative Member